

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 253/MP/2019 along with IA No. 90/2019

**Coram:
Shri P.K.Pujari, Chairperson
Shri I.S.Jha, Member
Shri Arun Goyal, Member**

Date of Order: 7th May, 2020

In the matter of

Petition under Section 79 (1) (c) (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions to the Respondent No.1 to allow scheduling of power from the Petitioner No.1's Jorethang Loop Hydro Electric Project and Petitioner No.2's Tashiding Hydro Electric Project under Long Term Access (LTA) in terms of Bulk Power Transmission Agreement dated 24.2.2010 and Long Term Access Agreement dated 19.10.2011 respectively.

And

In the matter of

DANS Energy Private Limited
5th Floor, Cyber City Tower C, DLF Cyber City,
DLF Phase 2, Sector 24,
Gurugram, Haryana-122 002

SHIGA Energy Private Limited
5th Floor, Cyber City Tower C, DLF Cyber City,
DLF Phase 2, Sector 24,
Gurugram, Haryana-122 002

...Petitioners

Vs.

1. Power Grid Corporation of India Limited
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110 016

2. Haryana Power Purchase Centre
Shakti Bhawan, Second Floor, Sector-6,
Panchkula, Haryana-134 109

...Respondents

The following were present

Shri Anand K. Ganesan, Advocate for the Petitioners

Shri Sameer Malik, Advocate for HPPC

ORDER

The Petitioners, DANS Energy Private Limited and SHIGA Energy Private Limited have jointly filed the present Petition with the following prayers:

- “(a) Admit the Petition;
- (b) Direct Power Grid to immediately permit the Petitioner No. 1 and 2 to schedule their power through the LTA instead of through STOA;
- (c) Direct Power Grid to give refund of the LTA charge/POC charges paid by the Petitioner No.1 and 2 from 23.2.2019 onwards;
- (d) Direct Power Grid to pay the loss of revenue of the Petitioners due to curtailment for the reason of transmission constraint faced by Petitioners from 23.2.2019 onwards;
- (e) In the alternative, direct Power Grid not to levy the LTA charges/POC charges from 12.2.2019 onwards till such date that Petitioner No. 1 and 2 are permitted to use the LTA to schedule its power to HPPC;
- (f) Award costs of the present Petition in favour of the Petitioners.”

2. Haryana Power Purchase Centre has filed Interlocutory Application No. 90/2019 along with the following prayers:

- “(a) Dismiss the present Petition as well as the above IA for the reasons mentioned above; or
- (b) Defer pronouncement of orders in the captioned IA filed by the Petitioner and grant us an opportunity of being heard before passing an order.”

3. During the course of hearing on 5.5.2020 held through video conferencing, learned counsel for the Petitioners sought permission to withdraw the present Petition. Learned counsel for the Respondent, Haryana Power Purchase Centre had no objection in this regard.

4. The prayer of the Petitioner is allowed. Accordingly, Petition No. 253/MP/2019 and IA No. 90/2019 are disposed of as withdrawn.

Sd/-
(Arun Goyal)
Member

sd/-
(I.S.Jha)
Member

sd/-
(P.K.Pujari)
Chairperson